

Carbolic and Lifebuoy Soap

‡2209. SHRI SURENDRA MOHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that carbolic soap has been treated to be a separate category besides toilet and laundry soaps (for the consideration of pricing);

(b) whether Lifebuoy produced by M/s. Hindustan Lever, a subsidiary of UNI-LEVER, U.K. has been taken to be carbolic soap in the above context; and

(c) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) Soaps have been classified into two categories, namely, (i) Soap, household and laundry, and (ii) other sorts. Lifebuoy, a toilet soap manufactured by M/s. Hindustan Level Ltd., is included in the category of "other sorts" both for statistical purposes as well as for payment of excise duty.

Implementation of the Agricultural Workers Minimum Wages Act

‡2210. SHRI SHIVA CHANDRA JHA: Will the Minister of LABOUR be pleased to state what steps are being taken by Government to implement the Agricultural Workers' Minimum Wages Act effectively in the country during the Sixth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): In order to ensure effective implementation of the Minimum Wages Act, with particular

‡Previously Unstarred Question 1384 transferred from the 7th December, 1981.

‡Previously Unstarred Question 1619 transferred from the 9th December, 1981.

reference to agricultural labour, the State Labour Ministers' Conference held in July, 1980 recommended the following steps to be taken in the matter which have been brought to the notice of all the State Governments for taking appropriate action.

(i) implementation of the minimum wages in agriculture should be pursued vigorously as an item of the 20-point programme;

(ii) there should be a separate machinery for implementation of labour laws in general and implementation of minimum wages in agriculture in particular at district and taluk levels. Such machinery should take the assistance of the Revenue, Panchayat and other Departments, depending on the conditions in individual States.

(iii) tripartite committees should be formed at different levels within the State to oversee the implementation of minimum wages in agriculture;

(iv) the workers education programmes should be intensified in rural areas to bring about an awareness among the agricultural workers about their rights in regard to minimum wages payable by the employer under the Minimum Wages Act.

(v) steps should be taken to promote the organisation of labour in rural areas which would facilitate the implementation of minimum wages in agriculture.

Minister of State in the Ministry of Labour has also written to all the State Governments in this respect.

Posts of surveyor in the office of Engineer-in-Chief, Army Headquarters

2211. SHRI KRISHNA MOHAN BHAMIDIPATI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that about 40 posts of Surveyor of works are lying

vacant in the office of Engineer in Chief, Army Headquarter for the last many years;

(b) whether it is also a fact that the persons who do not possess the minimum qualifications for the post of Surveyor of works, are being posted against these vacancies; and

(c) if so, what are the reasons for ignoring the eligible officers, i.e. Assistant Surveyors of works and Assistant Executive Engineers having requisite minimum qualifications for promotion as Surveyor of works?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) 29 posts of Surveyor of Works are vacant under Engineer-in-Chief Branch from 1979.

(b) 22 experienced Executive Engineers have been employed against these vacancies on an *ad hoc* basis.

(c) Under the existing recruitment rules Assistant Executive Engineers are not eligible for promotion to the grade of Surveyor of Works. Amendment of the rules is necessary to include such Assistant Executive Engineers who had opted for absorption in the Surveyor cadre to make them eligible for promotion to the grade of Surveyor of Works. Regular promotion will be made as soon as the amendment is carried out.

Promotion to the post of surveyor

2212. SHRI KRISHNA MOHAN BHAMIDIPATI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the office of the Engineer-in-Chief had sent a list of candidates eligible for promotion to the post of Surveyor of works to the Ministry of Defence seeking their permission to hold DPC;

(b) whether it is also a fact that the Ministry had instead suggested a Review DPC with a view to review the cases of those eligible officers of 1977 who had been deprived of the chance of

being considered by the DPC for 1978-79 because of late circulation of encadrement list in 1980; and

(c) if so, what are the reasons for not holding the Review DPC since then?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b) Yes, Sir.

(c) Unless the Recruitment Rules are amended so as to include the Engineer officers who had opted for the Surveyor cadre in the feeder grade, the review DPC cannot be held.

Commercial production by medium Industries in Orissa

2213. SHRI B. C. PATTANAYAK: Will the Minister of INDUSTRY be pleased to state:

(a) what is the total number of medium industries which started commercial production in Orissa in 1981-82;

(b) when they were set up indicating their sites;

(c) what are the total number of medium industries in Orissa at various stages of construction at present; and

(d) by when they are expected to begin Commercial production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (d) The information is being collected and will be laid on the Table of the House.

2214 [Transferred to the 22nd December, 1981]

Projects under Hindustan Paper Corporation

2215. SHRI AJIT KUMAR SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) what are the different projects under the Hindustan Paper Corporation;